

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O. A. No. 32 of 2020

IN THE MATTER OF:

VARUN ...APPLICANT
Versus
CENTRAL POLLUTION CONTROL
BOARD & ORS.RESPONDENTS

**OBJECTIONS ON BEHALF OF THE
APPLICANT TO THE STATUS REPORT DATED
07.01.2021 FILED BY THE HARYANA STATE
POLLUTION CONTROL BOARD**

(FOR INDEX:-Kindly See Inside)

New Delhi
Dated: 23.01.2021

FILED BY:

Mansi
S.A. ZAIDI & MANSI CHAHAL
ADVOCATES
CHAMBER NO- 7, TRISHUL TOWER,
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INDEX

<u>S. No.</u>	<u>Particulars</u>	<u>Pages</u>
<u>1.</u>	Objections on behalf of the applicant to the Status Report dated 07.01.2021 filed by the Haryana State Pollution Control Board with affidavit	1-27
<u>2.</u>	The True Copy of RTI Reply dated 07.12.2020 is annexed herewith and marked as ANNEXURE A/1.	28
<u>3.</u>	The True Copy of CGWA application of Vihan Industries is annexed herewith and marked as ANNEXURE A/2.	29-39
<u>4.</u>	The True Copy of the reply mail from SPIO for Shadex Creations is annexed herewith and marked as ANNEXURE A/3.	40
<u>5.</u>	The True Copy of CGWA application of M.S Creations is	

	annexed herewith and marked as ANNEXURE A/4.	41-47
<u>6.</u>	The True Copy of CGWA application of Tabi Creations is annexed herewith and marked as ANNEXURE A/5.	48-54
<u>7.</u>	The True Copy of CGWA application of Flora dyeing house is annexed herewith and marked as ANNEXURE A/6.	55-61
<u>8.</u>	The True Copy of CGWA application of Fine Dyeing is annexed herewith and marked as ANNEXURE A/7.	62-68
<u>9.</u>	The True Copy of CGWA application of Denim Art is annexed herewith and marked as ANNEXURE A/8.	69-75
<u>10.</u>	True Copy of CGWA application of Oasis Texfab is annexed herewith and marked as ANNEXURE A/9.	76-81
<u>11.</u>	The True Copy of CGWA application of New Garment is annexed herewith and marked as ANNEXURE A/10.	82-88
<u>12.</u>	The True Copy of CGWA application of Jyoti Dhaga is annexed herewith and marked as ANNEXURE A/11.	89-95

<u>13.</u>	The True Copy of CGWA application of Sonu Enterprises along with the RTI reply dated 07.12.2020 is annexed herewith and marked as ANNEXURE A/12 (Colly).	96-103
<u>14.</u>	The Photographs showing the units operating illegally are annexed herewith and marked as ANNEXURE A/13.	104-108
<u>15.</u>	The True Copy of the Consent application of Respondent No. 19, 20 & 32 is annexed herewith and marked as ANNEXURE A/14.	109-117
<u>16.</u>	The Photographs showing the respondents unit discharging the effluents in open drain and doing emissions are annexed as ANNEXURE A/15.	118-119

New Delhi

Dated: 23.01.2021

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POLLUTION CONTROL BOARD**

MOST RESPECTFULLY SHOWETH:

1. That the captioned matter is pending for adjudication before this Honourable Tribunal.
2. That the present matter was listed before the Honourable Tribunal on 20.08.2020 and the Honourable Tribunal was pleased to pass an order

that “let a further construction be carried out after three months and report be furnished before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may also give status of compliance with reference to PETP standards as well as CETP standards and ground water extraction.”

3. That accordingly, the Haryana State Pollution Control Board has submitted a status report dated 07.01.2021 after visiting the Respondent Units.
4. That it is humbly submitted that the report filed by the Haryana Pollution Control Board is lacking the material particulars. The report is a totally false and a vague report which is prepared without having the

sufficient knowledge and the true facts have been concealed thereof in the report from the Honourable Tribunal.

Hence, the applicant raises certain objections to the status report filed by the Haryana State Pollution Control Board.

5. That with regard to the status of the CGWA of the respondent Units, the applicant filed 2 RTI's before the CGWA and got their reply respectively on 07.12.2020 & 19.01.2021. The applicant raises certain objections with regard to the status of the CGWA of respondent units as mentioned in the status report which are produced herein as below:-

5.1. Addingo Knit Creations: - The Status Report states that the unit submitted the application before CGWA vide application No.

214/2928/HR/IND/2020 and the application is pending and in progress, but contrary to it, as per the RTI reply dated 07.12.2020 (Point 1 (1), this unit has not even applied for the CGWA NOC. **The True Copy of RTI Reply dated 07.12.2020 is annexed herewith and marked as ANNEXURE A/1.**

5.2. Vihan Industries: - The status report states that the unit submitted the application before CGWA vide application No. 214/2173/HR/IND/2019, but contrary to it as per the RTI reply, this unit applied for the CGWA vide application No. 214/1027/HR/IND/2017. The application No. mentioned in the status report is wrong & incorrect. **The True Copy of CGWA**

application of Vihan Industries is annexed herewith and marked as ANNEXURE A/2.

5.3. Shadex Creations: - The status report states that the unit submitted the application before CGWA vide application No. 214/1130/HR/IND/2017 and the application is pending and in progress, but contrary to it, as per the RTI reply, the CGWA application of this unit was rejected on 22.12.2020. **The True Copy of the reply mail from SPIO for Shadex Creations is annexed herewith and marked as ANNEXURE A/3.**

5.4. M.S Creations: - The status report states that the unit submitted the application before CGWA vide application No.

214/1131/HR/IND/2017, but contrary to it as per the RTI reply, this unit applied for the CGWA permission vide application No. 214/3289/HR/IND/2021 on 06.01.2021. **The True Copy of CGWA application of M.S Creations is annexed herewith and marked as ANNEXURE A/4.**

5.5. Tabi creations: - The status report states that the unit submitted the application before CGWA vide application No. 214/1107/HR/IND/2017, but contrary to it as per the RTI reply, this unit applied for the CGWA vide application No. 214/2394/HR/IND/2019. **The True Copy of CGWA application of Tabi Creations is**

annexed herewith and marked as
ANNEXURE A/5.

5.6. Flora dyeing House: - The status report states that the unit submitted the application before CGWA vide application No. 214/1981/HR/IND/2019, but contrary to it as per the RTI reply, this unit applied for the CGWA vide application No. 214/3288/HR/IND/2021 on 06.01.2021. **The True Copy of CGWA application of Flora dyeing house is annexed herewith and marked as ANNEXURE A/6.**

5.7. Fine Dyeing: - The status report states that the unit submitted the application before CGWA vide application No. 214/1558/HR/IND/2018,

but contrary to it as per the RTI reply, this unit applied for the CGWA vide application No. 214/3262/HR/IND/2020 on 31.12.2020. **The True Copy of CGWA application of Fine Dyeing is annexed herewith and marked as ANNEXURE A/7.**

5.8. Denim Art: - The status report states that the unit submitted the application before CGWA vide application No. 214/1122/HR/IND/2017, but contrary to it as per the RTI reply, this unit applied for the CGWA vide application No. 214/3286/HR/IND/2021 on 06.01.2021. **The True Copy of CGWA application of Denim Art is annexed herewith and marked as ANNEXURE A/8.**

5.9. Oasis Texfab: - The status report is silent about this unit. This unit being one of the biggest units in the Barhi area uses approximately 500 KLD/per day, but this unit has applied for the CGWA permission for the residential purpose, being an industrial unit. The question arises that from where this unit fulfils its requirement for the industrial purpose. The status report mentioned nothing about this unit but infact this unit is one of the major polluting unit in that area. **True Copy of CGWA application of Oasis Texfab is annexed herewith and marked as ANNEXURE A/9.**

5.10. Denim Craze: - The status report is silent about this unit. This unit didn't have the

CGWA permission from the day it started operating. As per the reply mail from SPIO dated 08.01.2021 (Annexure A3), this unit applied for the CGWA permission on 06.01.2021.

5.11. New Garment: - The status report is silent about this unit too. But as per the RTI reply, this unit has applied for the CGWA permission on 31.08.2019 for 15 MLD water requirement, against the total 16 MLD CETP capacity of Barhi area. The status report has nowhere mentioned that how the CETP treats the water of other remaining industries/ units because the total capacity of Barhi CETP is 16 MLD and this unit alone discharges 15 MLD. The question arises that where the leftover water of

the other units goes. As per the applicant, the CETP is below the capacity to treat the water of all the respondent units, and the water of the other units is bypassed or discharged into the drains. **The True Copy of CGWA application of New Garment is annexed herewith and marked as ANNEXURE A/10.**

5.12. Modern Dyeing: - The status report states that the unit submitted the application before CGWA vide application No. 214/989/HR/IND/2017 and the application is pending and in progress, but contrary to it, as per the reply mail from SPIO dated 08.01.2021 (Annexure A3), the CGWA application of this unit was rejected on 22.12.2020.

5.13. M/s Jyoti Dhaga: - The status report states that the unit submitted the application before CGWA vide application No. 214/1185/HR/IND/2018, but contrary to it as per the RTI reply, this unit applied for the CGWA vide application No. 214/3286/HR/IND/2017. This shows that the status report is totally false and vague all the incorrect facts are mentioned in the report. **The True Copy of CGWA application of Jyoti Dhaga is annexed herewith and marked as ANNEXURE A/11.**

5.14. Sonu Enterprises: - The status report states that the unit submitted the application before CGWA vide application No. 214/2173/HR/IND/2017 and the application is

pending and in progress, but contrary to it as per the RTI reply, this unit applied for the CGWA vide application No. 214/2173/HR/IND/2019 on 25.09.2019. Moreover, the status report also states that the CGWA application of this unit is pending and is in progress, but as per the RTI reply dated 07.12.2020, the application of this unit is also rejected by the CGWA. **The True Copy of CGWA application of Sonu Enterprises along with the RTI reply dated 07.12.2020 is annexed herewith and marked as ANNEXURE A/12 (Colly).**

5.15. Gee Aar Thread: - The status report states that the unit submitted the application before CGWA vide application No.

214/1560/HR/IND/2018 and the application of this unit is pending and is in progress before CGWA, but as per the RTI reply dated 19.01.2021 (Annexure A/2 at serial No. 23), the application of this unit is rejected by the CGWA.

6. That the status report has nowhere disclosed that how much amount of environmental compensation has been levied on each respondent unit for illegally extracting the ground water. Because none of the respondent units had the CGWA Permission/NOC from the day their unit started operating. Moreover, all these respondent units are situated in an over exploited area, so the environmental compensation should be calculated

accordingly, as per the guidelines of CGWA & CPCB.

Also, as per the notification of Ministry of Jal Shakti dated 24th September, 2020 "*Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below: ECGW = Ground water consumption per day x Environmental*

*Compensation rate (ECRGW) x No. of days x
Deterrence factor*

*where ground water consumption is in m³/day
and ECRGW in Rs./ cum”*

The Honourable Tribunal as per its order dated
11/09/2019 in O.A No. 176/2015 stated that:-

*“In case of fixation of liability, it always lies with
current owner of the premises where illegal
extraction of groundwater is taking place.*

*2. Violation duration may be assumed as at least
one year in case where no evidence for period of
installation of borewell could be established.*

*3. For illegal industrial ground water
abstraction, where metering system is not
available, water consumption may be estimated*

*as per consent conditions imposed by
SPCB/PCC."*

7. The above objections raised by the applicant against the status report filed by the Haryana pollution control board shows that the status report is nothing but a totally false and frivolous report, which is prepared with the ulterior motives. The report has also concealed important facts from this Honourable Tribunal.

8. That the status report states that 9 units were found closed during the time of inspection but contrary out of 9 units, 6 units are continuously operating illegally in utter violation of the environmental norms and the remaining 3 units were closed down. **The Photographs showing**

the units operating illegally are annexed herewith and marked as ANNEXURE A/13.

9. That the status report states that the capacity of CETP of Barhi area is 16 MLD. The Respondent units which are 29 in number i.e. Respondents No. 4-32 have their discharge of around 21 MLD, in which one of the respondent unit i.e. New Garment has the discharge of 15 MLD (Annexure A- 10). The area of Barhi is an over exploited area having more than 750 industries. The CETP of Barhi having the capacity of just 16 MLD is not capable and is below the capacity to treat the effluent of around 750 industries. The question remains that where the remaining effluent of industries gets dumped because the Barhi CETP is not capacited enough to treat the effluent of

750 industries. Moreover, the Barhi CETP comes within the catchment of river Yamuna, thus it is directly polluting river Yamuna also.

10. That the report is silent upon the capacity of ETP installed in each respondent unit. The Haryana Pollution Control Board has nowhere specifically stated in their report that the ETP installed in the respondent unit has the capacity to treat the effluent of their unit or not. Because the untreated water is discharged directly without any treatment in the drains & sewers which go and fall into river Yamuna. Moreover, as per the application of consent to operate of Respondent No. 19, 20 & 32 they have stated that the water requirement for their unit is 500KLD, 940KLD & 1000KLD respectively, therefore this is needed to be

checked by the Haryana Pollution Control Board that whether the respondent units have the ETP of enough capacity that will be able to treat the water requirement of each unit or not.

The True Copy of the Consent application of Respondent No. 19, 20 & 32 is annexed herewith and marked as ANNEXURE A/14.

11. That the present report also fails to deal with the aspect of how the each respondent units dispose the coal ash after the use as all the respondent dying units are coal based. Each unit uses approximately 2 tonnes coal per day, as per the consents issued by the HSPCB. As per the applicant, the coal ash is dumped unscientifically in sewers & drains in Barhi and this drain ultimately meets river Yamuna. These units

indirectly affect the river water thereby causing water pollution and are therefore liable to comply with the parameters provided in the Environment (Protection) Rules, 1986.

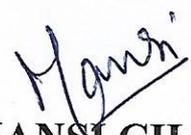
12. That the Haryana Pollution Control Board has mislead this Honourable Tribunal by concealing the true and actual facts about the polluting dying units and filing a false affidavit/report before this Honourable Tribunal.
13. Without prejudice and in addition to the aforesaid submissions, it is humbly submitted that the respondent units are still non-compliant and are acting in flagrant violations of the environmental norms. The illegal dying units are still a potential source of adverse impact on the environment as

they are continuously discharging the dyeing effluent into the drains in open. Moreover, they are also doing the emissions above the parameters in the ambient air, causing huge air pollution.

The Photographs showing the respondents unit discharging the effluents in open drain and doing emissions are annexed as ANNEXURE A/15.

14. In light of the aforesaid objections, it is humbly prayed that this Honourable Tribunal may be pleased to nullify and discard the report dated 07.01.2021.

Through



**S.A. ZAIDI & MANSI CHAHAL
ADVOCATES**

Chamber No- 7, Trishul tower,
Kaushambhi, Ghaziabad U.P

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O. A. No. 32 OF 2020

IN THE MATTER OF:

VARUN

....APPLICANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

.....RESPONDENTS

AFFIDAVIT

I, Varun S/o Late Shri, R.P. Gulati R/o A-66, 1st Floor,
Ganesh Nagar, Tilak Nagar, New Delhi, do here by solemnly
affirm and declare as under:-

1. That I am the applicant in the above noted application

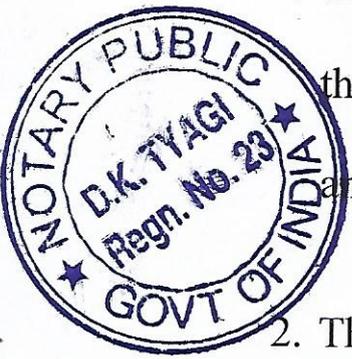
therefore I am fully conversant with the fact of the case I

am competent to sign and swear this Affidavit.

2. That the accompanying application has been drafted by my

counsel and the same has been read over and explain to me

and I say and declare that the same are true and correct.



3. That the content of accompanying application be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.


DEPONENT

VERIFICATION

Verified at Delhi on this day of, 2021 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.




DEPONENT

ATTESTED

Notary Public, Delhi
Govt. of India

23 JAN 2021

A/1 28

GOVERNMENT OF INDIA

Speed post

Central Ground Water Board,
North Western Region,
Bhujal Bhawan, Plot # 3-B,
Sector 27-A, Madhya Marg,
Chandigarh – 160 019

No. 04/NWR/CGWA-RTI Application-2019 - 857

Dated: 07.12.2020

To

CPIO
CGWB, NWR Chandigarh

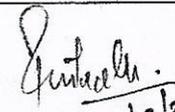
Sub: RTI application from Shri Varun A-66, First Floor, Ganesh Nagar, Tilak Nagar, New Delhi 110018, under RTI act 2005-reg

Ref: 4(181)/NWR/S&I/2018-19(01)-816 Dated 12.11.2020

Sir,

With reference to RTI Application from **Shri Varun**, the reply to the information sought is given below:

Information sought Point No.	Reply
1	The following firms have not applied for NOC: 1. Sonu Enterprises (application was rejected) 2. Addingo Knit creations All other firms have applied for NOC and clarifications has been sought as per latest CGWA guidelines wef 24.09.2020
2	The firms have been advised to apply for NOC. Authorization to DM/DC is enclosed in Annexure I
3	NOC will be issued as per the Ground water requirement of the firm mentioned in the application and after payment of abstractions charges is received. The GW abstraction will be checked at the time of renewal inspection and as per terms and conditions of NOC.
4	Categorization of assessment unit is done block wise in the state of Haryana. Categorization for Sonipat district is given in Annexure II


21/12/2020
(Parveen Kaur)
Scientist B

~~XXXXXXXXXX~~

A/2 29

GOVERNMENT OF INDIA

Speed post

Central Ground Water Board,
North Western Region,
Bhujal Bhawan, Plot # 3-B,
Sector 27-A, Madhya Marg,
Chandigarh – 160 019

No. 04/NWR/CGWA-RTI Application-2019

Dated: 19.01.2021

To

**CPIO
CGWB, NWR Chandigarh**

Sub: RTI application from Shri Varun A-66, First Floor, Ganesh Nagar, Tilak Nagar, New Delhi 110018, under RTI act 2005-reg

Ref: 4(181)/NWR/S&I/2018-19(01)-803 Dated 29.12.2020

With reference to RTI Application from **Shri Varun**, the reply to the information sought is given below:

S.No		Reply
1.	information sought against point 1	Please find attached as Annexures 1 to 28 (184 pages)
2.	information sought against point 2 and point 3	Please find the information in Annexure 29. (3 pages)

Yours faithfully,

**(Priyanka)
Scientist B**

Sr. No.	Application Number	Application Status	Project Name	Net Ground Water Requirement(m ³ /day)	Remarks
1	<u>21-4/2932/H</u> <u>R/IND/20</u> <u>20</u>	Referback	DENIMO DESIGN WASHING PRIVATE LIMITED	10	Annexure 1
2	<u>21-4/1185/H</u> <u>R/IND/20</u> <u>17</u>	Referback	JYOTI DHAGA UDYOG PVT. LTD.	27	Annexure 2
3	<u>21-4/1586/H</u> <u>R/IND/20</u> <u>18</u>	Referback	NUTEX KNIT FEB	65	Annexure 3
4	<u>21-4/2173/H</u> <u>R/IND/20</u> <u>19</u>	Rejected	SONU ENTERPRISES	330	Annexure 4
5	<u>21-4/1742/H</u> <u>R/IND/20</u> <u>19</u>	Referback	SHIVAM ENTERPRISES	58	Annexure 5
6	<u>21-4/2928/H</u> <u>R/IND/20</u> <u>20</u>	Referback	ADDAGIO KNIT CREATION PVT LTD	150	Annexure 6
7	<u>21-4/3281/H</u> <u>R/IND/20</u> <u>21</u>	Submitted	MAGNET INDUSTRIES	90	Annexure 7
8	<u>21-4/1027/H</u> <u>R/IND/20</u> <u>17</u>	Referback	VIHAN TEXTILE PVT. LTD.	160	Annexure 8
9	<u>21-4/1567/H</u> <u>R/IND/20</u> <u>18</u>	Referback	SPECTRUM WASHING PVT. LTD.	160	Annexure 9
10	<u>21-4/3254/H</u> <u>R/IND/20</u> <u>20</u>	Exempted	OASIS TEXTFAB INDIA	9	Annexure 10
11	<u>21-4/1540/H</u> <u>R/IND/20</u> <u>18</u>	Referback	ANAND KNIT	130	Annexure 11

12	<u>21-4/3286/H</u> <u>R/IND/20</u> <u>21</u>	Submitted	DENIM ART	50	Annexure 12
13	<u>21-4/2347/H</u> <u>R/IND/20</u> <u>19</u>	Referback	SUPREME FASHIONS	34	Annexure 13
14	Not Applied	Not Applied	SIDHI VINAYAK APPARELS		Annexure 14
15	<u>21-4/3285/H</u> <u>R/IND/20</u> <u>21</u>	Submitted	SHADEX CREATION S	500	Annexure 15
16	<u>21-4/3284/H</u> <u>R/IND/20</u> <u>21</u>	Submitted	DENIM CRAZE	500	Annexure 16
17	<u>21-4/1407/H</u> <u>R/IND/20</u> <u>18</u>	Referback	COLOR ZONE	100	Annexure 17
18	<u>21-4/3289/H</u> <u>R/IND/20</u> <u>21</u>	Submitted	M.S CREATION S	300	Annexure 18
19	<u>21-4/2394/H</u> <u>R/IND/20</u> <u>19</u>	Referback	TABI CREATION S PVT. LTD.	250	Annexure 19
20	Not Applied	Not Applied	SHIVAM FAB		Annexure 20
21	<u>21-4/957/HR</u> <u>/IND/2017</u>	In Process	M K DYEING	69	Annexure 21
22	<u>21-4/3288/H</u> <u>R/IND/20</u> <u>21</u>	Submitted	FLORA DYEING HOUSE PVT LTD	400	Annexure 22
23	<u>21-4/1005/H</u> <u>R/IND/20</u> <u>17</u>	Rejected	GEE AAR THREAD PVT. LTD.	150	Annexure 23
24	<u>21-4/970/HR</u> <u>/IND/2017</u>	Referback	SHREE SIDHI VINAYAK TEXCOLO URS PVT. LTD.	400	Annexure 24

25	<u>21-4/3262/H</u> <u>R/IND/20</u> <u>20</u>	Submitted	FINE DYEING PVT. LTD.	202	Annexure 25
26	<u>21-4/2028/H</u> <u>R/IND/20</u> <u>19</u>	Referback	NEW GARMENT	20000	Annexure 26
27	<u>21-4/1110/H</u> <u>R/IND/20</u> <u>17</u>	Rejected	M/S GENEROU S TEXTILES PVT LTD	52	Annexure 27
28	<u>21-4/3301/H</u> <u>R/IND/20</u> <u>21</u>	Submitted	MODERN DYEING PVT LTD	500	Annexure 28

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/1027/HR/IND/2017

Application Code :	13304
1. General Information:	
Water Quality: *	Fresh Water
Application Type Category/ Type of Application: *	Textiles
(i) Name of Industry: *	VIHAN TEXTILE PVT. LTD.
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *	
Address Line 1: *	PLOT NO. 210 HSIIDC BARHI SONIAPT
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District: *	GANAUR
Village/Town: *	Bari (4)
Latitude *	
Longitude *	Latitude & Longitude Show
Area Type: *	Non-Notified
Area Type Category: *	Over Exploited
Whether industry is MSME: *	Not Define
Whether the project falls in Wetland Area: *	Not Define
(iii) Communication Address	
Address Line 1: *	PLOT NO. 210 HSIIDC BARHI SONIPAT
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District:	GANAUR
Pincode: *	131001
Phone Number with Area Code:	
Mobile Number: *	91-9999906802

Fax Number: 91-9999906802
E-Mail: * manoj23verma@live.com

(iv) Salient Features of the Industrial Activity: *

DYEING OF FABRIC

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	
Green Belt Area	0.00	0.00
Open Land	2430.00	0.00
Road/ Paved Area	0.00	0.00
Rooftop area of building/ sheds	1620.00	0.00
Total	4050.00	0.00

(vi) Drainage in the Area (River/ Nala etc) :* HSIIDC BARHI
(vii) Source of Availability of Surface Water for Industrial Use (Submit Water Availability / Non Availability Certificate): * (\$) HSIIDC BARHI
(viii) Average Annual Rainfall in the Area (in mm): * 750.00
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): * VILLAGE BARHI WITHIN 2 KM.
(x) Whether Ground Water Utilization for: * Existing Industry
Date of Commencement : 01/04/2010
Date of Expansion :

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	160.00	0.00	160.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	2.00	0.00	2.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	162.00	0.00	162.00
d). Recycled Water Usage (m ³ /day):	0.00	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day):	162.00	0.00	162.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	140.00	0.00	140.00	300	42000.00

Residential / Domestic	1.00	0.00	1.00	300	300.00
Greenbelt Development /Environment Maintenance	1.00	0.00	1.00	300	300.00
Other Use	20.00	0.00	20.00	300	6000.00
Grand Total	162.00	0.00	162.00		48600.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	140.00	300	42000
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	300	0.00
ii) Reuse in Greenbelt Development :	0.00	300	0.00
iii) Other Uses :	22.00	300	6600.00
c). Total Treated Water Utilised :	22.00		6600.00
Net Ground Water Requirement:	160.00	(m ³ /day)	

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2012	45.00	125	40.00	13.00	10	300

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2019	50.00	125	45.00	13.00	10	300

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

DETAIL ENCLOSED

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already

implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$)

Details:

DETAIL ENCLOSED

6. Consent to Operate / Estibilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

State Pollution Control Board

Sr.No.

Attachment Name

1

CONSENT

Certificate

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:

Bharat Kosh Transaction Date:

INDUSTRIAL USE- Self Declaration



I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

- 1. Application proforma is subject to modification from time to time.
- 2. Application should be submitted to
Regional Director Central Ground Water Board North Western Region,
Bhujal Bhawan,
Plot No. 3B, Sector 27-A,
CHANDIGARH, CHANDIGARH - 160019
- 3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 1000.00/- (Rupees One Thousand Only)

Filled By EO:

Processing Fee Submitted :

Yes

DD Details:

DD No: 041817

DD Dated: 31/05/2017

Bank Name: HDFC BANK

In Favour Of: PAO CGWB

5. Hard copy of application required: Yes

6. Ground Water Charges / Quality Ground Water Quality Approved Fresh Water

Ground Water Charge Required: Yes

Ground Water Charge Recieve: Not Define

Ground Water Charge Amount:

Ground Water Arear Amount:

Submitted Application will not be Processed till it the Print Out of the Signed Complete Application is Submitted to Regional Office.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii)) No Attachment Found !

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name
1	NON POLLUTING

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name
--------	-----------------

1

RAIN HARVESTING

HARVESTING-001.jpg

E). Impact AssesmentReport for OCS areas by accredited consultants No Attachment Found !

F). Consent to Establish in case of Over Exploited Category No Attachment Found !

G). MSME certificate in case of MSME No Attachment Found !

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (in case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Reciept (Processing Fee) : No Attachment Found !

K). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh reciept/Copy of Demand Draft (Restoration Charges) No Attachment Found !

M). Application with Signature and Seal: No Attachment Found !

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))

Sr.No.	Attachment Name	
1	SITE PLAN	SITE PLAN-001.jpg

O). Certified Revenue Sketch : (Refer: 1 (ii)) No Attachment Found !

P). Documents of Ownership / Lease : (Refer: 1 (v))

Sr.No.	Attachment Name	
1	PAN CARD	pan ca

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2) No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4) No Attachment Found !

S). Authorization Letter (Previous:Authorization): No Attachment Found !

T). Extra Attachment : No Attachment Found !

U). Scanned Industrial Application : No Attachment Found !

V). Penalty : No Attachment Found !

Application Submitted By: VIHANTEXTILE01

Application Submitted On: 09/07/2017

Associated User: VIHANTEXTILE01

Print

----- Forwarded message -----

From: **babu nair** <bnair2000@gmail.com>

Date: Fri, 8 Jan 2021, 16:20

Subject: as discussed

To: <jansewajanhit@gmail.com>

1. Plz find attached application forms.
2. Modern and Shadex Rejected on 22.10.2020 bcos hard copy not submitted. Denim craze is new application just submitted on 06.01.2021

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and
Ganga Rejuvenation
Central Ground Water Authority (CGWA)

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Statistical Map

PDF
modern dyeing.pdf

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and
Ganga Rejuvenation
Central Ground Water Authority (CGWA)

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Statistical Map

PDF
denim craze.pdf

A/4

41

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/3289/HR/IND/2021

Application Code :	53940
1. General Information:	
Water Quality: *	Fresh Water
Application Type Category/ Type of Application: *	Textiles
(i) Name of Industry: *	M.S CREATIONS
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *	
Address Line 1: *	PLOT NO. 561 HSIIDC PHASE II BARHI
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District: *	GANAUR
Village/Town: *	Bari (4)
Latitude *	29.107300
Longitude *	77.042100 Show Latitude & Longitude
Area Type: *	Non-Notified
Area Type Category: *	Over Exploited
Whether industry is MSME: *	Yes (Micro)
Whether the project falls in Wetland Area: *	No
(iii) Communication Address	
Address Line 1: *	PLOT NO 561 HSIIDC BARHI SONIPAT
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District:	GANAUR
Pincode: *	131001
Phone Number with Area Code:	
Mobile Number: *	91-9871232224

42

Fax Number:

E-Mail: *

khandelwal.neeraj30@gmail.com

(iv) Salient Features of the Industrial Activity: *

washing and dying of garments

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)
Green Belt Area	200.00
Open Land	100.00
Road/ Paved Area	420.00
Rooftop area of building/ sheds	1080.00
Total	1800.00

0

(vi) Drainage in the Area (River/ Nala etc) :*

(vii) Source of Availability of Surface Water for Industrial Use
(Submit Water Availability / Non Availability Certificate): * (\$)

(viii) Average Annual Rainfall in the Area (in mm): *

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *

(x) Whether Ground Water Utilization for: * Existing Industry
Date of Commencement : 09/05/2018
Date of Expansion :

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	300.00	0.00	300.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	5.00	0.00	5.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	305.00	0.00	305.00
d). Recycled Water Usage (m ³ /day):	0.00	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day):	305.00	0.00	305.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	300.00	0.00	300.00	300	90000.00

Residential / Domestic	2.00	0.00	2.00	0	0.00
Greenbelt Development /Environment Maintenance	2.00	0.00	2.00	0	0.00
Other Use	1.00	0.00	1.00	0	0.00
Grand Total	305.00	0.00	305.00		90000.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	300.00	300	90000
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	300	0.00
ii) Reuse in Greenbelt Development :	0.00	0	0.00
iii) Other Uses :	0.00	0	0.00
c). Total Treated Water Utilised :			
Net Ground Water Requirement:	300.00		(m³/day)

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2018	85.00	152	30.00	30.00	12	300

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year
------	------------------------	----------------------	---------------	---------------	--	---------------------	-----------------------	-----------------------

No Records exist in Groundwater Abstraction Structure- Proposed.

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$)

Details:

6. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

No Records exist in IndustrialNewReferralLetter

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:

601210012282

Bharat Kosh Transaction Date:

06/01/2021

INDUSTRIAL USE- Self Declaration



I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to
**Regional Director Central Ground Water Board North Western Region,
Bhujal Bhawan,
Plot No. 3B, Sector 27-A,
CHANDIGARH, CHANDIGARH - 160019**

3. Incomplete application will be summarily rejected.

4. Processing Fee:

Rs. 10000.00/- (Rupees Ten Thousand Only)

Filled By EO:

Processing Fee Submitted

Yes

Bharatkosh Details:

Bharat Kosh Transaction Ref. 601210012282

No:-

Bharat Kosh Transaction Dated: 06/01/2021

5. Hard copy of application required: No

6. Ground Water Charges / Quality Ground Water Quality Approved

Ground Water Charge Required: Not Define

Ground Water Charge Recieve: No

Ground Water Charge Amount:

Ground Water Arear Amount:

Scanned copy of signature and seal document should be attached at prescribed place before submission of application.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

Sr.No.	Attachment Name
1	rent agreement RENT AGREEMENT.pdf

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name
1	TEST REPORT ARIHANT ETP REPORT..pdf

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name
1	certificate Certificate.p

E). Impact AssesmentReport for OCS areas by accredited consultants

Sr.No.	Attachment Name
1	REPORT

F). Consent to Establish in case of Over Exploited Category

Sr.No.	Attachment Name
1	cto new CommonCtoCertificate - 2019.pcf

G). MSME certificate in case of MSME

Sr.No.	Attachment Name
1	CERTIFICATE GEPIL AGREEMENT.pdf

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (in case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Reciept (Processing Fee) :

Sr.No.	Attachment Name
1	NOCAP RECEIPT NOCAP RECEIPT FEES.pdf

K). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh reciept/Copy of Demand Draft (Restoration Charges) No Attachment Found !

M). Application with Signature and Seal:

Sr.No.	Attachment Name
1	undertaking undertaking.pdf

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii)) No Attachment Found !

O). Certified Revenue Sketch : (Refer: 1 (ii)) No Attachment Found !

P). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2) No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4) No Attachment Found !

S). **Authorization Letter (Previous:Authorization):** No Attachment Found !

T). **Extra Attachment :** No Attachment Found !

U). **Scanned Industrial Application :** No Attachment Found !

V). **Penalty :** No Attachment Found !

Application Submitted By: SAAVTEX

Application Submitted On: 06/01/2021

Associated User: SAAVTEX

Print

A/5

48

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/2394/HR/IND/2019

Application Code : 41661

1. General Information:

Water Quality: * Saline/ Brackish

Application Type Category/ Type of Application: * Textiles

(i) Name of Industry: * TABI CREATIONS PVT. LTD.

(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *

Address Line 1: * PLOT NO. 540 PH-II

Address Line 2: HSIIDC INDUSTRIAL ESTATE BARHI

Address Line 3:

State: * HARYANA

District: * SONIPAT

Sub-District: * GANAUR

Village/Town: * Bari (4)

Latitude * 29.140950

Longitude * 77.004900
[Show Latitude & Longitude](#)

Area Type: * Non-Notified

Area Type Category: * Over Exploited

Whether industry is MSME: * Not Define

Whether the project falls in Wetland Area: * Not Define

(iii) Communication Address

Address Line 1: * PLOT NO. 540 PH-II

Address Line 2: HSIIDC INDUSTRIAL ESTATE BARHI

Address Line 3:

State: * HARYANA

District: * SONIPAT

Sub-District: GANAUR

Pincode: * 131101

Phone Number with Area Code:

Mobile Number: * 91-8572881234

Fax Number:

E-Mail: *

tabicreations@gmail.com

(iv) Salient Features of the Industrial Activity: *

DYEING OF YARN

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	
Green Belt Area	220.00	
Open Land	600.00	
Road/ Paved Area	330.00	
Rooftop area of building/ sheds	650.00	
Total	1800.00	0

(vi) Drainage in the Area (River/ Nala etc) :*

SEWERAGE LINE PROVIDED BY HSIIDC

(vii) Source of Availability of Surface Water for Industrial Use
(Submit Water Availability / Non Availability Certificate): * (\$)

NIL

(viii) Average Annual Rainfall in the Area (in mm): *

653.00

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *

VILLAGE BARHI

(x) Whether Ground Water Utilization for: *
Date of Commencement :
Date of Expansion :

Existing Industry
01/04/2014

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	250.00	0.00	250.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	2.00	0.00	2.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	252.00	0.00	252.00
d). Recycled Water Usage (m ³ /day):	0.00	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day):	252.00	0.00	252.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	250.00	0.00	250.00	300	75000.00

Residential / Domestic	1.50	0.00	1.50	365	547.50
Greenbelt Development /Environment Maintenance	0.50	0.00	0.50	365	182.50
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	252.00	0.00	252.00		75730.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	252.00	300	75600
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	300	0.00
ii) Reuse in Greenbelt Development :	0.00	365	0.00
iii) Other Uses :	0.00	0	0.00

c). Total Treated Water Utilised :

Net Ground Water Requirement: 250.00 (m³/day)**3 (a). Groundwater Abstraction Structure- Existing**

Number of Existing Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2014	76.20	203	39.62		5	300

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operati Days/Year
------	------------------------	----------------------	---------------	---------------	--	---------------------	-----------------------	-------------------

No Records exist in Groundwater Abstraction Structure- Proposed.

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

NOT APPLICABLE

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).-

(\$)

Details:

ONE NUMBER OF RAIN WATER HARVESTING PIT INSTALLED

6. Consent to Operate / Estiblish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number: HSPCB/Consent/ : 19570817SONCTO3606736
Dated:09/02/2017

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

State Pollution Control Board	Sr.No.	Attachment Name	
	1	CTO CERTIFICATE	CertificateF

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:	3009190005702
Bharat Kosh Transaction Date:	30/09/2019

INDUSTRIAL USE- Self Declaration



I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.
2. Application should be submitted to
**Regional Director Central Ground Water Board North Western Region,
Bhujal Bhawan,
Plot No. 3B, Sector 27-A,
CHANDIGARH, CHANDIGARH - 160019**
3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 1000.00/- (Rupees One Thousand Only)

Filled By EO:

Processing Fee Submitted : No

5. Hard copy of application required: Yes

6. Ground Water Charges / Quality	Ground Water Quality Approved	Fresh Water
	Ground Water Charge Required:	Yes
	Ground Water Charge Recieve:	Not Define
	Ground Water Charge Amount:	
	Ground Water Arear Amount:	

Submitted Application will not be Processed till it the Print Out of the Signed Complete Application is Submitted to Regional Office.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

Sr.No.	Attachment Name	
1	CERTIFICATE	CertiFicate (19).pdf

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name	
1	CERTIFICATE	HwmCertiFicate.pdf

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name	
1	CERTIFICATE	CertificateForWaterDegi (1).pdf

E). Impact AssementReport for OCS areas by accredited consultants No Attachment Found !

F). Consent to Establish in case of Over Exploited Category No Attachment Found !

G). MSME certificate in case of MSME No Attachment Found !

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (in case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Reciept (Processing Fee) :

Sr.No.	Attachment Name	File N
1	RECIEPT	TransactionReceipt (11) (3)_page-0001.jpg

K). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh reciept/Copy of Demand Draft (Restoration Charges) No Attachment Found !

M). Application with Signature and Seal: No Attachment Found !

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii)) No Attachment Found !

O). Certified Revenue Sketch : (Refer: 1 (ii)) No Attachment Found !

P). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)
No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)

Sr.No.	Attachment Name	File
1	CERTIFICATE	CertificateForHwmDegi.pdf

S). Authorization Letter (Previous:Authorization):

Sr.No.	Attachment Name	File
1	CERTIFICATE	Agreement_with_Hazardous_waste.pdf

T). Extra Attachment :

Sr.No.	Attachment Name	File
1	PROCESS CHART	Manufacturing.pdt

U). Scanned Industrial Application : No Attachment Found !

V). **Penalty** : No Attachment Found !

Application Submitted By:	TCREATION
Application Submitted On:	30/09/2019
Associated User:	TCREATION

Print

Close

A/6 55

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/3288/HR/IND/2021

Application Code :	53936
1. General Information:	
Water Quality: *	Fresh Water
Application Type Category/ Type of Application: *	Textiles
(i) Name of Industry: *	FLORA DYEING HOUSE PVT LTD
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *	
Address Line 1: *	PLOT NO 392 HSIIDC PH I BARHI SONIPAT
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District: *	GANAUR
Village/Town: *	Bari (4)
Latitude *	29.013200
Longitude *	77.043500 Show Latitude & Longitude
Area Type: *	Non-Notified
Area Type Category: *	Over Exploited
Whether industry is MSME: *	Yes (Small)
Whether the project falls in Wetland Area: *	No
(iii) Communication Address	
Address Line 1: *	PLOT NO 392 HSIIDC PH I BARHI SONIPAT
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District:	GANAUR
Pincode: *	131001
Phone Number with Area Code:	
Mobile Number: *	91-9810095825

Fax Number:

E-Mail: *

flora.yarns@gmail.com

(iv) Salient Features of the Industrial Activity: *

dyeing of yarn

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)
Green Belt Area	1000.00
Open Land	100.00
Road/ Paved Area	500.00
Rooftop area of building/ sheds	2450.00
Total	4050.00

(vi) Drainage in the Area (River/ Nala etc) :*

(vii) Source of Availability of Surface Water for Industrial Use
(Submit Water Availability / Non Availability Certificate): * (\$)

(viii) Average Annual Rainfall in the Area (in mm): *

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *

(x) Whether Ground Water Utilization for: *
Date of Commencement :
Date of Expansion :

Existing Industry
01/04/2016

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	400.00	0.00	400.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	5.00	0.00	5.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	405.00	0.00	405.00
d). Recycled Water Usage (m ³ /day):	0.00	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day):	405.00	0.00	405.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	400.00	0.00	400.00	300	120000.00

Residential / Domestic	2.00	0.00	2.00	300	600.00
Greenbelt Development /Environment Maintenance	2.00	0.00	2.00	300	600.00
Other Use	1.00	0.00	1.00	300	300.00
Grand Total	405.00	0.00	405.00		121500.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	400.00	300	120000
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	300	0.00
ii) Reuse in Greenbelt Development :	0.00	300	0.00
iii) Other Uses :	0.00	300	0.00
c). Total Treated Water Utilised :			
Net Ground Water Requirement:	400.00 (m³/day)		

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2016	85.00	152	30.00	30.00	10	300

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year
No Records exist in Groundwater Abstraction Structure- Proposed.								

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$)

Details:

6. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

No Records exist in IndustrialNewReferralLetter

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No: 601210011138

Bharat Kosh Transaction Date: 06/01/2021

INDUSTRIAL USE- Self Declaration



I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to
**Regional Director Central Ground Water Board North Western Region,
Bhujal Bhawan,
Plot No. 3B, Sector 27-A,
CHANDIGARH, CHANDIGARH - 160019**

3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 10000.00/- (Rupees Ten Thousand Only)

Filled By EO:

Processing Fee Submitted

Bharatkosh Details:

Yes

Bharat Kosh Transaction Ref. 601210011138

No:-

Bharat Kosh Transaction Dated: 06/01/2021

5. Hard copy of application required: No

6. Ground Water Charges / Quality Ground Water Quality Approved

Ground Water Charge Required: Not Define

Ground Water Charge Recieve: No

Ground Water Charge Amount:

Ground Water Arear Amount:

Scanned copy of signature and seal document should be attached at prescribed place before submission of application.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

Sr.No.	Attachment Name	
1	RLA	RLA FLORA.pdf

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name	
1	TEST REPORT	TEST REPORT.jpeg

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name	
1	UNDERTAKING	RAIN HARVESTING (?).pdf

E). Impact AssementReport for OCS areas by accredited consultants

Sr.No.	Attachment Name
1	CA new ca and gepil 2017-22 .pdf

F). Consent to Establish in case of Over Exploited Category

Sr.No.	Attachment Name
1	CTO CommonCtoCertificate.pdf

G). MSME certificate in case of MSME

Sr.No.	Attachment Name
1	MOA MOA FLORA.pdf

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (in case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Reciept (Processing Fee) :

Sr.No.	Attachment Name
1	RECEIPT NOCAP PAYMENT RECEIPT.pcf

K). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh reciept/Copy of Demand Draft (Restoration Charges) No Attachment Found !

M). Application with Signature and Seal:

Sr.No.	Attachment Name
1	UNDERTAKING UNDERTA KING.pdf

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii)) No Attachment Found !

O). Certified Revenue Sketch : (Refer: 1 (ii)) No Attachment Found !

P). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2) No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4) No Attachment Found !

S). **Authorization Letter (Previous:Authorization):** No Attachment Found !

T). **Extra Attachment :** No Attachment Found !

U). **Scanned Industrial Application :** No Attachment Found !

V). **Penalty :** No Attachment Found !

Application Submitted By: FLORA

Application Submitted On: 06/01/2021

Associated User: FLORA

Print

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/3262/HR/IND/2020

Application Code :	53671
1. General Information:	
Water Quality: *	Fresh Water
Application Type Category/ Type of Application: *	Textiles
(i) Name of Industry: *	FINE DYEING PVT. LTD.
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *	
Address Line 1: *	PLOT NO. 400-401 HSIIDC BARHI SONIPAT HARYANA
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District: *	GANAUR
Village/Town: *	Bari (4)
Latitude *	29.000000
Longitude *	77.000000 <u>Show Latitude & Longitude</u>
Area Type: *	Non-Notified
Area Type Category: *	Over Exploited
Whether industry is MSME: *	Yes (Small)
Whether the project falls in Wetland Area: *	No
(iii) Communication Address	
Address Line 1: *	PLOT NO. 400-401 HSIIDC BARHI SONIPAT HARYANA
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District:	GANAUR
Pincode: *	131101
Phone Number with Area Code:	

Mobile Number: * 91-9312062827
 Fax Number: 91-9312062827
 E-Mail: * finedyeing400@yahoo.com

(iv) Salient Features of the Industrial Activity: *

Dyeing of Fabrics

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	
Green Belt Area	0.00	0.00
Open Land	4320.00	0.00
Road/ Paved Area	0.00	0.00
Rooftop area of building/ sheds	720.00	0.00
Total	5040.00	0.00

(vi) Drainage in the Area (River/ Nala etc) :*

(vii) Source of Availability of Surface Water for Industrial Use
 (Submit Water Availability / Non Availability Certificate): * (\$)

(viii) Average Annual Rainfall in the Area (in mm): *

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *

(x) Whether Ground Water Utilization for: * Existing Industry
 Date of Commencement : 01/08/2011
 Date of Expansion :

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

Water Requirement Details (Fresh Water) (m ³ /day)	Existing	Proposed	Total
a) Ground Water Requirement (m ³ /day): *	202.00	0.00	202.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	2.00	0.00	2.00
c). Water Supply from Any Agency (m ³ /day): *	0.00	0.00	0.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	204.00	0.00	204.00
d). Recycled Water Usage (m ³ /day):	0.00	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day):	204.00	0.00	204.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)

Industrial Activity	200.00	0.00	200.00	300	60000.00
Residential / Domestic	2.00	0.00	2.00	300	600.00
Greenbelt Development /Environment Maintenance	0.00	0.00	0.00	0	0.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	202.00	0.00	202.00		60600.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	150.00	300	45000
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	300	0.00
ii) Reuse in Greenbelt Development :	0.00	0	0.00
iii) Other Uses :	0.00	0	0.00

c). Total Treated Water Utilised :

Net Ground Water Requirement: 202.00 (m³/day)

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2011	45.00	125	40.00	15.00	10	300

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
------	------------------------	----------------------	---------------	---------------	--	---------------------	-----------------------	---------------------

No Records exist in Groundwater Abstraction Structure- Proposed.

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already

implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).-
(\$)

Details:

6. Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number:

a). **Attached Consent/ Approval of Government Agency(Previous: Referral Letter)**

No Records exist in IndustrialNewReferralLetter

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No: 3112200010004

Bharat Kosh Transaction Date: 31/12/2020

INDUSTRIAL USE- Self Declaration



I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to
**Regional Director Central Ground Water Board North Western Region,
Bhujal Bhawan,
Plot No. 3B, Sector 27-A,
CHANDIGARH, CHANDIGARH - 160019**

3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 10000.00/- (Rupees Ten Thousand Only)

Filled By EO:

Processing Fee Submitted

Yes

Bharatkosh Details:

Bharat Kosh Transaction Ref. 3112200010004

No:-

Bharat Kosh Transaction Dated: 31/12/2020

5. Hard copy of application required:

No

6. Ground Water Charges / Quality

Ground Water Quality Approved

Fresh Water

Ground Water Charge Required:

Yes

Ground Water Charge Recieve:

No

Ground Water Charge Amount:

Ground Water Arear Amount:

Scanned copy of signature and seal document should be attached at prescribed place before submission of application.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

Sr.No.	Attachment Name
1	Source Water Availability/Non-availability

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name
1	Ground Water Quality Report

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name
1	Rain Water Harvesting/Artificial Recharge pr

E). Impact Assessment Report for OCS areas by accredited consultants

Sr.No.	Attachment Name
1	Impact Assessment Report for OCS areas

F). Consent to Establish in case of Over Exploited Category

Sr.No.	Attachment Name
1	Consent to Establish FINE CTO 2022.pdf

G). MSME certificate in case of MSME

Sr.No.	Attachment Name
1	MSME certificate

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (in case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Receipt (Processing Fee) :

Sr.No.	Attachment Name
1	Bharat Kosh Receipt TransactionReceipt fine 10000 fee.pdf

K). Bharatkosh receipt/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh receipt/Copy of Demand Draft (Restoration Charges) No Attachment Found !

M). Application with Signature and Seal:

Sr.No.	Attachment Name
1	Application with Signature IndustrialSADApplicationforExternal.pdf

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii)) No Attachment Found !

O). Certified Revenue Sketch : (Refer: 1 (ii)) No Attachment Found !

P). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)
No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4) No Attachment Found !

Found !

S). Authorization Letter (Previous:Authorization): No Attachment Found !

T). Extra Attachment : No Attachment Found !

U). Scanned Industrial Application : No Attachment Found !

V). Penalty : No Attachment Found !

Application Submitted By: NARENDRA1

Application Submitted On: 31/12/2020

Associated User: NARENDRA1

Print

Close

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/3286/HR/IND/2021	
Application Code :	53933
1. General Information:	
Water Quality: *	Fresh Water
Application Type Category/ Type of Application: *	Textiles
(i) Name of Industry: *	DENIM ART
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *	
Address Line 1: *	PLOT NO 523 D HSIIDC BARHI SONIPAT
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District: *	GANAUR
Village/Town: *	Bari (4)
Latitude *	29.103200
Longitude *	77.043500 Show Latitude & Longitude
Area Type: *	Non-Notified
Area Type Category: *	Over Exploited
Whether industry is MSME: *	Yes (Micro)
Whether the project falls in Wetland Area: *	No
(iii) Communication Address	
Address Line 1: *	PLOT NO. 523 D HSIIDC BARHI SONIPAT
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District:	GANAUR
Pincode: *	131001
Phone Number with Area Code:	
Mobile Number: *	91-9312522818

Fax Number:

E-Mail: *

vikas_dhg@yahoo.com

(iv) Salient Features of the Industrial Activity: *

washing and dyeing of garments

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	
Green Belt Area	100.00	
Open Land	100.00	
Road/ Paved Area	200.00	
Rooftop area of building/ sheds	625.00	
Total	1025.00	0

(vi) Drainage in the Area (River/ Nala etc) :*

(vii) Source of Availability of Surface Water for Industrial Use
(Submit Water Availability / Non Availability Certificate): * (\$)

(viii) Average Annual Rainfall in the Area (in mm): *

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *

(x) Whether Ground Water Utilization for: *
Date of Commencement :
Date of Expansion :Existing Industry
21/05/2016**2.Details of Water Requirement (Fresh and Recycled Water Usage):**

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	50.00	0.00	50.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	5.00	0.00	5.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	55.00	0.00	55.00
d). Recycled Water Usage (m ³ /day):	0.00	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day):	55.00	0.00	55.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	50.00	0.00	50.00	300	15000.00

Residential / Domestic	2.00	0.00	2.00	300	600.00
Greenbelt Development /Environment Maintenance	2.00	0.00	2.00	300	600.00
Other Use	1.00	0.00	1.00	300	300.00
Grand Total	55.00	0.00	55.00		16500.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	50.00	300	15000
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	300	0.00
ii) Reuse in Greenbelt Development :	0.00	300	0.00
iii) Other Uses :	0.00	300	0.00
c). Total Treated Water Utilised :			
Net Ground Water Requirement:	50.00 (m³/day)		

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2016	90.00	152	30.00	10.00	5	300

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operati Days/Year
No Records exist in Groundwater Abstraction Structure- Proposed.								

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

5. Details of Rrainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$)

Details:

6. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

No Records exist in IndustrialNewReferralLetter

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:

601210010548

Bharat Kosh Transaction Date:

06/01/2021

INDUSTRIAL USE- Self Declaration



I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to
**Regional Director Central Ground Water Board North Western Region,
Bhujal Bhawan,
Plot No. 3B, Sector 27-A,
CHANDIGARH, CHANDIGARH - 160019**

3. Incomplete application will be summarily rejected.

4. Processing Fee:

Rs. 10000.00/- (Rupees Ten Thousand Only)

Filled By EO:

Processing Fee Submitted		Bharatkosh Details:
:		
Yes		Bharat Kosh Transaction Ref. 601210010548
		No:-
		Bharat Kosh Transaction Dated: 06/01/2021

5. Hard copy of application required: No

6. Ground Water Charges / Quality	Ground Water Quality Approved
	Ground Water Charge Required: Not Define
	Ground Water Charge Recieve: No
	Ground Water Charge Amount:
	Ground Water Arear Amount:

Scanned copy of signature and seal document should be attached at prescribed place before submission of application.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

Sr.No.	Attachment Name
1	rla denim art.pdf

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name
1	test report.jpe

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name
1	cte

E). Impact AssesmentReport for OCS areas by accredited consultants No Attachment Found !

F). Consent to Establish in case of Over Exploited Category

Sr.No.	Attachment Name
1	cto CommonCtoCertificate (28).pdf

G). MSME certificate in case of MSME

Sr.No.	Attachment Name
1	uam

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (in case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Reciept (Processing Fee) :

Sr.No.	Attachment Name
1	fees NOCAP RECEIPTFEES.pdf

K). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh reciept/Copy of Demand Draft (Restoration Charges)

Sr.No.	Attachment Name
1	receipt NOCAP RECEIPTFEES.pdf

M). Application with Signature and Seal:

Sr.No.	Attachment Name
1	undertaking unndertaking denim art.pdf

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii)) No Attachment Found !

O). Certified Revenue Sketch : (Refer: 1 (ii)) No Attachment Found !

P). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)
No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4) No Attachment Found !

S). **Authorization Letter (Previous:Authorization):** No Attachment Found !

T). **Extra Attachment :** No Attachment Found !

U). **Scanned Industrial Application :** No Attachment Found !

V). **Penalty :** No Attachment Found !

Application Submitted By:	DENIMART
Application Submitted On:	06/01/2021
Associated User:	DENIMART

Print	Close
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A/9 76

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/3254/HR/IND/2020

Exemption Letter

Application Code :	53653
1. General Information:	
Water Quality: *	Fresh Water
Application Type Category/ Type of Application: *	Textiles
(i) Name of Industry: *	OASIS TEXFAB INDIA
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *	
Address Line 1: *	PLOT NO. 500 HSIIDC PHASE II BARHI SONIPAT
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District: *	GANAUR
Village/Town: *	Bari (4)
Latitude *	24.303800
Longitude *	85.414300 <u>Sho</u>
	<u>w Latitude & Longitude</u>
Area Type: *	Non-Notified
Area Type Category: *	Over Exploited.
Whether industry is MSME: *	Yes (Small)
Whether the project falls in Wetland Area: *	No
(iii) Communication Address	
Address Line 1: *	PLOT NO 500 HSIIDC PHASE-II BARHI SONIPAT
Address Line 2:	
Address Line 3:	
State: *	HARYANA
District: *	SONIPAT
Sub-District:	GANAUR
Pincode: *	131101
Phone Number with Area Code:	
Mobile Number: *	91-9650828321
Fax Number:	

E-Mail: * oasisstexfeb@gmail.com

(iv) Salient Features of the Industrial Activity: *

TEXTILE PRODUCTS

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	P
Green Belt Area	0.00	0.00
Open Land	2910.00	0.00
Road/ Paved Area	0.00	0.00
Rooftop area of building/ sheds	1940.00	0.00
Total	4850.00	0.00

(vi) Drainage in the Area (River/ Nala etc) :*

(vii) Source of Availability of Surface Water for Industrial Use
(Submit Water Availability / Non Availability Certificate): * (\$)

(viii) Average Annual Rainfall in the Area (in mm): *

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *

(x) Whether Ground Water Utilization for: * Existing Industry
Date of Commencement : 16/11/2015
Date of Expansion :

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	0.00	0.00	0.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	9.00	0.00	9.00
c). Water Supply from Any Agency (m ³ /day): *	0.00	0.00	0.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	9.00	0.00	9.00
d). Recycled Water Usage (m ³ /day):	0.00	9.00	9.00
Total Water Requirement (a+b+c+d) (m³/day):	9.00	9.00	18.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	0.00	0.00	0.00	300	0.00
Residential /	1.00	0.00	1.00	300	300.00

Domestic					
Greenbelt Development /Environment Maintenance	0.00	0.00	0.00	0	0.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	1.00	0.00	1.00		300.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	9.00	300	2700
b). Quantity of Treated Water Available :	9.00		
i). Reuse in Industrial Activity :	0.00	300	0.00
ii) Reuse in Greenbelt Development :	0.00	0	0.00
iii) Other Uses :	0.00	0	0.00
c). Total Treated Water Utilised :			
Net Ground Water Requirement:	0.00		

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: *

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operatio Days/Ye
------	------------------------	----------------------	---------------	---------------	--	---------------------	-----------------------	------------------

No Records Exist in Groundwater Abstraction Structure- Proposed.

3 (b). Groundwater Abstraction Structure- Proposed.

Number of Proposed Structures: *

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operatio Days/Ye
------	------------------------	----------------------	---------------	---------------	--	---------------------	-----------------------	------------------

No Records exist in Groundwater Abstraction Structure- Proposed.

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$)

Details:

6. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

No Records exist in IndustrialNewReferralLetter

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:

Bharat Kosh Transaction Date:

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to
Regional Director Central Ground Water Board North Western Region,
Bhujal Bhawan,
Plot No. 3B, Sector 27-A,
CHANDIGARH, CHANDIGARH - 160019

3. Incomplete application will be summarily rejected.

4. Processing Fee: Not Taken

5. Hard copy of application required: No

6. Ground Water Charges / Quality

Ground Water Quality Approved

Fresh Water

Ground Water Charge Required:

Yes

	Ground Water Charge Recieve:	Not Define
	Ground Water Charge Amount:	
	Ground Water Arear Amount:	

Scanned copy of signature and seal document should be attached at prescribed place before submission of application.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii)) No Attachment Found !

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) : No Attachment Found !

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)
No Attachment Found !

E). Impact AssementReport for OCS areas by accredited consultants No Attachment Found !

F). Consent to Establish in case of Over Exploited Category No Attachment Found !

G). MSME certificate in case of MSME

Sr.No.	Attachment Name	
1	MSME CERTIFICATE	MSME OASIS.

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (in case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Reciept (Processing Fee) : No Attachment Found !

K). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh reciept/Copy of Demand Draft (Restoration Charges) No Attachment Found !

M). Application with Signature and Seal: No Attachment Found !

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii)) No Attachment Found !

O). **Certified Revenue Sketch : (Refer: 1 (ii))** No Attachment Found !

P). **Documents of Ownership / Lease : (Refer: 1 (v))** No Attachment Found !

Q). **Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)**
No Attachment Found !

R). **Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)** No Attachment Found !

S). **Authorization Letter (Previous:Authorization):** No Attachment Found !

T). **Extra Attachment :** No Attachment Found !

U). **Scanned Industrial Application :** No Attachment Found !

V). **Penalty :** No Attachment Found !

Application Submitted By:	shekhar001
Application Submitted On:	31/12/2020
Associated User:	shekhar001

Print

Close

A/10
02

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/2028/HR/IND/2019

Application Code : 40294

1. General Information:

Water Quality: * Fresh Water

Application Type Category/ Type of Application: * Garment

(i) Name of Industry: * NEW GARMENT

(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *

Address Line 1: * PLOT NO 200 PH-1

Address Line 2: HSIIDC BARHI

Address Line 3: SONIPAT HARYANA

State: * HARYANA

District: * SONIPAT

Sub-District: * GANAUR

Village/Town: * Bari (4)

Latitude * 29.101654

Longitude * 77.043779
[Show Latitude & Longitude](#)

Area Type: * Non-Notified

Area Type Category: * Over Exploited

Whether industry is MSME: * Not Define

Whether the project falls in Wetland Area: * Not Define

(iii) Communication Address

Address Line 1: * PLOT NO 200 PH-1

Address Line 2: HSIIDC BARHI

Address Line 3: SONIPAT HARYANA

State: * HARYANA

District: * SONIPAT

Sub-District: GANAUR

Pincode: * 131001

Phone Number with Area Code:

Mobile Number: * 91-9953196235

Fax Number:

E-Mail: *

new.garments9811@gmail.com

(iv) Salient Features of the Industrial Activity: *

THERE IS A MANUFACTURING OF COTTON JEANS

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	
Green Belt Area	2159.14	1439.43
Open Land		
Road/ Paved Area		
Roof top area of building/ sheds		
Total	2159.14	1439.43

(vi) Drainage in the Area (River/ Nala etc) :* NALA

(vii) Source of Availability of Surface Water for Industrial Use
(Submit Water Availability / Non Availability Certificate): * (\$)

SUBMIT WATER AVAILABILITY

(viii) Average Annual Rainfall in the Area (in mm): * 3598.57

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): * BARHI INDUSTRIAL AREA

(x) Whether Ground Water Utilization for: * NewIndustry
Date of Commencement :
Date of Expansion :

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	0.00	20000.00	20000.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	15000.00	15000.00
c). Water Supply from Any Agency (m ³ /day): *	0.00	5000.00	5000.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	0.00	40000.00	40000.00
d). Recycled Water Usage (m ³ /day):	0.00	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day):	0.00	40000.00	40000.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	0.00	15000.00	15000.00	206	3090000.00

Residential / Domestic	0.00	2500.00	2500.00	206	515000.00
Greenbelt Development /Environment Maintenance	0.00	500.00	500.00	206	103000.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	0.00	18000.00	18000.00		3708000.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	100000.00	206	20600000
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	206	0.00
ii) Reuse in Greenbelt Development :	100.00	206	20600.00
iii) Other Uses :	0.00	0	0.00
c). Total Treated Water Utilised :	100.00		20600.00
Net Ground Water Requirement:	20000.00 (m³/day)		

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2011	91.00	65	91.00	500.00	20	1

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2011	91.00	65	91.00	500.00	8	206

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).-

(\$)

Details:

6. Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number: 313101718SONCTO5087286

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

State Pollution Control Board	Sr.No.	Attachment Name
	1	cto

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No: 3108190000215

Bharat Kosh Transaction Date: 31/08/2019

INDUSTRIAL USE- Self Declaration



I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to
Regional Director Central Ground Water Board North Western Region,
Bhujal Bhawan,
Plot No. 3B, Sector 27-A,
CHANDIGARH, CHANDIGARH - 160019

3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 1000.00/- (Rupees One Thousand Only)

Filled By EO:

Processing Fee Submitted

Yes

Bharatkosh Details:

Bharat Kosh Transaction Ref. 3108190000215

No:-

Bharat Kosh Transaction Dated: 31/08/2019

5. Hard copy of application required: Yes

6. Ground Water Charges / Quality	Ground Water Quality Approved	Fresh Water
	Ground Water Charge Required:	Yes
	Ground Water Charge Recieve:	Not Define
	Ground Water Charge Amount:	
	Ground Water Arear Amount:	

Submitted Application will not be Processed till it the Print Out of the Signed Complete Application is Submitted to Regional Office.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

Sr.No.	Attachment Name
1	bill

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name
1	bill

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name
1	rain tank drawing

E). **Impact Assessment Report for OCS areas by accredited consultants** No Attachment Found !

F). **Consent to Establish in case of Over Exploited Category** No Attachment Found !

G). **MSME certificate in case of MSME** No Attachment Found !

H). **Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME** No Attachment Found !

I). **Approval from Wetland Authority (in case of project area falling in Wetland zone)** No Attachment Found !

J). **Bharat Kosh Receipt (Processing Fee) :**

Sr.No.	Attachment Name	File
1	receipt	Welcome to Non-Tax Receipt Portal.pjf

K). **Bharatkosh receipt/Copy of Demand Draft (Abstraction Charges)** No Attachment Found !

L). **Bharatkosh receipt/Copy of Demand Draft (Restoration Charges)** No Attachment Found !

M). **Application with Signature and Seal:** No Attachment Found !

N). **Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))** No Attachment Found !

O). **Certified Revenue Sketch : (Refer: 1 (ii))** No Attachment Found !

P). **Documents of Ownership / Lease : (Refer: 1 (v))** No Attachment Found !

Q). **Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)**
No Attachment Found !

R). **Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)**

Sr.No.	Attachment Name
1	bill

S). **Authorization Letter (Previous:Authorization):**

Sr.No.	Attachment Name
1	letter

T). **Extra Attachment :** No Attachment Found !

88

U). **Scanned Industrial Application** : No Attachment Found !

V). **Penalty** : No Attachment Found !

Application Submitted By:	NEWGARMENTS200
Application Submitted On:	31/08/2019
Associated User:	NEWGARMENTS200

Print	Close
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A/11 89

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/1185/HR/IND/2017

Application Code : 15542

1. General Information:

Water Quality: * Fresh Water

Application Type Category/ Type of Application: * Textiles

(i) Name of Industry: * JYOTI DHAGA UDYOG PVT. LTD.

(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *

Address Line 1: * PLOT NO. 406 HSIIDC BARHI SONIPAT

Address Line 2:

Address Line 3:

State: * HARYANA

District: * SONIPAT

Sub-District: * GANAUR

Village/Town: * Bari (4)

Latitude *

Longitude *

[Latitude & Longitude](#)

[Show](#)

Area Type: * Non-Notified

Area Type Category: * Over Exploited

Whether industry is MSME: * Not Define

Whether the project falls in Wetland Area: * Not Define

(iii) Communication Address

Address Line 1: * PLOT NO.406 HSIIDC BARHI SONIPAT

Address Line 2:

Address Line 3:

State: * HARYANA

District: * SONIPAT

Sub-District: * GANAUR

Pincode: * 131001

Phone Number with Area Code:

Mobile Number: * 91-9896551023

Fax Number:

E-Mail: *

manoj23verma@live.com

(iv) Salient Features of the Industrial Activity: *

DYEING OF YARN

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	
Green Belt Area	0.00	0.00
Open Land	746.00	0.00
Road/ Paved Area	0.00	0.00
Rooftop area of building/ sheds	1054.00	0.00
Total	1800.00	0.00

(vi) Drainage in the Area (River/ Nala etc) :*

HSIIDC BARHI

(vii) Source of Availability of Surface Water for Industrial Use
(Submit Water Availability / Non Availability Certificate): * (\$)

HSIIDC BARHI

(viii) Average Annual Rainfall in the Area (in mm): *

700.00

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *

VILLAGE BARHI WITHIN 2 K M

(x) Whether Ground Water Utilization for: *

Existing Industry

Date of Commencement :

20/08/2008

Date of Expansion :

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	27.00	0.00	27.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	3.00	0.00	3.00
c). Water Supply from Any Agency (m ³ /day): *	2.00	0.00	2.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	32.00	0.00	32.00
d). Recycled Water Usage (m ³ /day):	10.00	0.00	10.00
Total Water Requirement (a+b+c+d) (m³/day):	42.00	0.00	42.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	25.00	0.00	25.00	300	7500.00

Residential / Domestic	0.00	0.00	0.00	0	0.00
Greenbelt Development /Environment Maintenance	0.00	0.00	0.00	0	0.00
Other Use	17.00	0.00	17.00	300	5100.00
Grand Total	42.00	0.00	42.00		12600.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	25.00	300	7500
b). Quantity of Treated Water Available :	10.00		
i). Reuse in Industrial Activity :	0.00	300	0.00
ii) Reuse in Greenbelt Development :	0.00	0	0.00
iii) Other Uses :	10.00	300	3000.00
c). Total Treated Water Utilised :	10.00		3000.00
Net Ground Water Requirement:	27.00 (m ³ /day)		

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2008	45.00	125	35.00	13.00	3	300

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Year
1	Borewell	2020	45.00	125	40.00	13.00	3	300

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

DETAIL ENCLOSED

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already

implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$)

Details:

DETAIL ENCLOSED

6. Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment impact Assessment Authority(SLEIAA):-* (\$)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

State Pollution Control Board	Sr.No.	Attachment Name
	1	POLLUITON NOC

pollut

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:

Bharat Kosh Transaction Date:

INDUSTRIAL USE- Self Declaration



I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

- 1. Application proforma is subject to modification from time to time.
- 2. Application should be submitted to
**Regional Director Central Ground Water Board North Western Region,
 Bhujal Bhawan,
 Plot No. 3B, Sector 27-A,
 CHANDIGARH, CHANDIGARH - 160019**
- 3. Incomplete application will be summarily rejected.

4. Processing Fee:

Rs. 1000.00/- (Rupees One Thousand Only)

Filled By EO:

Processing Fee Submitted :

Yes

DD Details:

DD No: 944168

DD Dated: 13/07/2017

Bank Name: STATE BANK OF INDIA

In Favour Of: PAO CGWB

5. Hard copy of application required:

Yes

6. Ground Water Charges / Quality

Ground Water Quality Approved

Fresh Water

Ground Water Charge Required:

Yes

Ground Water Charge Recieve:

Not Define

Ground Water Charge Amount:

Ground Water Arear Amount:

Submitted Application will not be Processed till it the Print Out of the Signed Complete Application is Submitted to Regional Office.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii)) No Attachment Found !

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name
1	CONSENT ORDER ASSISEMEN".pdf

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name
--------	-----------------

94

1

RAIN WATER

drawing 2

- E). **Impact Assessment Report for OCS areas by accredited consultants** No Attachment Found !
- F). **Consent to Establish in case of Over Exploited Category** No Attachment Found !
- G). **MSME certificate in case of MSME** No Attachment Found !
- H). **Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME** No Attachment Found !
- I). **Approval from Wetland Authority (in case of project area falling in Wetland zone)** No Attachment Found !
- J). **Bharat Kosh Receipt (Processing Fee)** : No Attachment Found !
- K). **Bharatkosh receipt/Copy of Demand Draft (Abstraction Charges)** No Attachment Found !
- L). **Bharatkosh receipt/Copy of Demand Draft (Restoration Charges)** No Attachment Found !
- M). **Application with Signature and Seal:** No Attachment Found !
- N). **Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))**

Sr.No.	Attachment Name
1	SITE PLAN

O). **Certified Revenue Sketch : (Refer: 1 (ii))** No Attachment Found !

P). **Documents of Ownership / Lease : (Refer: 1 (v))** No Attachment Found !

Q). **Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)**
No Attachment Found !

R). **Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)** No Attachment Found !

S). **Authorization Letter (Previous:Authorization):** No Attachment Found !

T). **Extra Attachment** : No Attachment Found !

U). **Scanned Industrial Application** : No Attachment Found !

V). **Penalty** : No Attachment Found !

drawing 1

95

Application Submitted By: HARISHSINGH

Application Submitted On: 26/07/2017

Associated User: HARISHSINGH

Print

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96

GOVERNMENT OF INDIA

Speed post

Central Ground Water Board,
North Western Region,
Bhujal Bhawan, Plot # 3-B,
Sector 27-A, Madhya Marg,
Chandigarh – 160 019

No. 04/NWR/CGWA-RTI Application-2019 - 857

Dated: 07.12.2020

To
CPIO
CGWB, NWR Chandigarh

Sub: RTI application from Shri Varun A-66, First Floor, Ganesh Nagar, Tilak Nagar, New Delhi 110018, under RTI act 2005-reg

Ref: 4(181)/NWR/S&I/2018-19(01)-816 Dated 12.11.2020

Sir,

With reference to RTI Application from **Shri Varun**, the reply to the information sought is given below:

Information sought Point No.	Reply
1	The following firms have not applied for NOC: 1. Sonu Enterprises (application was rejected) 2. Addingo Knit creations All other firms have applied for NOC and clarifications has been sought as per latest CGWA guidelines wef 24.09.2020
2	The firms have been advised to apply for NOC. Authorization to DM/DC is enclosed in Annexure I
3	NOC will be issued as per the Ground water requirement of the firm mentioned in the application and after payment of abstractions charges is received. The GW abstraction will be checked at the time of renewal inspection and as per terms and conditions of NOC.
4	Categorization of assessment unit is done block wise in the state of Haryana. Categorization for Sonipat district is given in Annexure II

Parveen Kaur
21/12/2020
(Parveen Kaur)
Scientist B

~~XXXXXXXXXX~~

Application for Permission to Abstract Ground Water for Industrial Use

Application Number : 21-4/2173/HR/IND/2019		<u>Regret</u>
		<u>Letter</u>
Application Code :	40961	
1. General Information:		
Water Quality: *	Fresh Water	
Application Type Category/ Type of Application: *	Textiles	
(i) Name of Industry: *	SONU ENTERPRISESS	
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *		
Address Line 1: *	PLOT NO 358 HSIIDC BARHI SONIPAT	
Address Line 2:		
Address Line 3:		
State: *	HARYANA	
District: *	SONIPAT	
Sub-District: *	GANAUR	
Village/Town: *	Bari (4)	
Latitude *	29.000000	
Longitude *	77.000000 <u>Show Latitude & Longitude</u>	
Area Type: *	Non-Notified	
Area Type Category: *	Over Exploited	
Whether industry is MSME: *	Not Define	
Whether the project falls in Wetland Area: *	Not Define	
(iii) Communication Address		
Address Line 1: *	PLOT NO 358 HSIIDC BARHI SONIPAT	
Address Line 2:		
Address Line 3:		
State: *	HARYANA	
District: *	SONIPAT	
Sub-District:	GANAUR	
Pincode: *	131001	
Phone Number with Area Code:	91-9896551023	

98

Mobile Number: *	91-9896551023
Fax Number:	
E-Mail: *	mradhikaassociates@gmail.com

(iv) Salient Features of the Industrial Activity: *

WASHING AND DYING OF FABRIC

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	
Green Belt Area	0.00	0.00
Open Land	607.00	0.00
Road/ Paved Area	0.00	0.00
Rooftop area of building/ sheds	405.50	0.00
Total	1012.50	0.00

(vi) Drainage in the Area (River/ Nala etc) :*	HSI IDC BARHI
(vii) Source of Availability of Surface Water for Industrial Use (Submit Water Availability / Non Availability Certificate): * (\$)	HSI IDC BARHI
(viii) Average Annual Rainfall in the Area (in mm): *	800.00
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): *	VILLAGE WITHING 2 KM
(x) Whether Ground Water Utilization for: * Date of Commencement : Date of Expansion :	Existing Industry 01/06/2006

2.Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	330.00	0.00	330.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	2.00	0.00	2.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	332.00	0.00	332.00
d). Recycled Water Usage (m ³ /day):	0.00	0.00	0.00
Total Water Requirement (a+b+c+d) (m³/day):	332.00	0.00	332.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
----------	--	--	---	-----------------------------------	---

Industrial Activity	300.00	0.00	300.00	300	90000.00
Residential / Domestic	5.00	0.00	5.00	300	1500.00
Greenbelt Development /Environment Maintenance	10.00	0.00	10.00	300	3000.00
Other Use	17.00	0.00	17.00	300	5100.00
Grand Total	332.00	0.00	332.00		99600.00

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	300.00	300	90000
b). Quantity of Treated Water Available :	0.00		
i). Reuse in Industrial Activity :	0.00	300	0.00
ii) Reuse in Greenbelt Development :	0.00	300	0.00
iii) Other Uses :	17.00	300	5100.00
c). Total Treated Water Utilised :	17.00		5100.00
Net Ground Water Requirement:	330.00	(m³/day)	

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Yea
1	Borewell	2008	40.00	125	35.00	36.00	8	300

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 1

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operation Days/Yea
1	Borewell	2020	50.00	125	45.00	36.00	8	300

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

DETAIL ENCLOSED

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If

150

Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$)

Details:

DETAIL ENCLOSED

6. Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):-* (\$)

Letter Number: ENCLOSED

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

State Pollution Control Board	Sr.No.	Attachment Name
	1	consent

CONSENT TO OI

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:	2509190004693
Bharat Kosh Transaction Date:	25/09/2019

INDUSTRIAL USE- Self Declaration



I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.
2. Application should be submitted to
Regional Director Central Ground Water Board North Western Region,
Bhujal Bhawan,
Plot No. 3B, Sector 27-A,
CHANDIGARH, CHANDIGARH - 160019

3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 1000.00/- (Rupees One Thousand Only)

Filled By EO:

Processing Fee Submitted : No

5. Hard copy of application required: Yes

6. Ground Water Charges / Quality	Ground Water Quality Approved	Fresh Water
	Ground Water Charge Required:	Yes
	Ground Water Charge Recieve:	Not Define
	Ground Water Charge Amount:	
	Ground Water Arear Amount:	

Submitted Application will not be Processed till it the Print Out of the Signed Complete Application is Submitted to Regional Office.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

Sr.No.	Attachment Name
1	NON AVAILABILITY non availability.pc

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name
1	REPORT REPORT

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name
1	RAIN HARVESTING HYDROGEOLOGICAL PLAN.jpg

E). Impact AssementReport for OCS areas by accredited consultants No Attachment Found !

F). Consent to Establish in case of Over Exploited Category No Attachment Found !

G). MSME certificate in case of MSME No Attachment Found !

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (in case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Reciept (Processing Fee) :

Sr.No.	Attachment Name
1	BHARATKOSH RECIEPT SONU ENTERPRISES RECEIPT.pdf

K). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh reciept/Copy of Demand Draft (Restoration Charges) No Attachment Found !

M). Application with Signature and Seal: No Attachment Found !

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))

Sr.No.	Attachment Name
1	SITE PLAN dra

O). Certified Revenue Sketch : (Refer: 1 (ii)) No Attachment Found !

P). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)
No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)

Sr.No.	Attachment Name
1	HYDROGEOLOGICAL HYDROGEOLOGICAL PLAN.jpg

S). Authorization Letter (Previous:Authorization):

Sr.No.	Attachment Name
1	AGREEMENT AGREEMENT.pdf

T). Extra Attachment :

Sr.No.	Attachment Name	
1	palm	SITEPLAN.p
U). Scanned Industrial Application : No Attachment Found !		
V). Penalty : No Attachment Found !		
Application Submitted By:	RAMPAL01	
Application Submitted On:	25/09/2019	
Associated User:	RAMPAL01	
<input type="button" value="Print"/> <input type="button" value="Close"/>		

ANNEXURE A/13PHOTOGRAPHS SHOWING THE DYEING UNITS OPERATING

1. SONU ENTERPRISES





sonu enterprises boiler

ALTITUDE
171.7 m

322° NW

COURSE NW 321° GPS

LAT 29°5'57.940"N

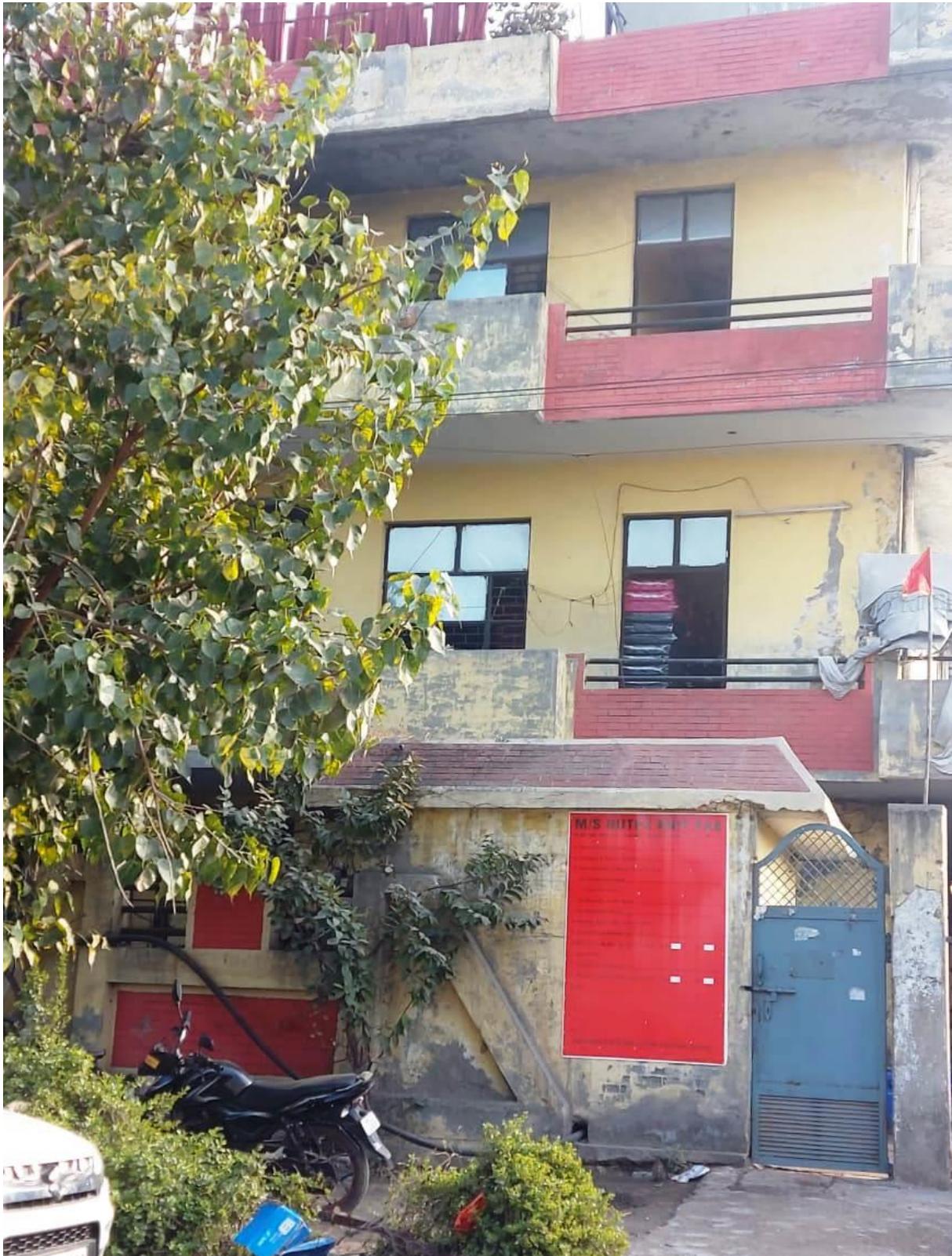
TUESDAY 01.19.2021

LONG 77°2'39.403"E

LOCAL TIME 15:36:51

203, Phase-1, Bari, Haryana 131101, India

2. NUTEX KNIT FAB



3. SUPREME FASHIONS



4. MAGNET INDUSTRIES





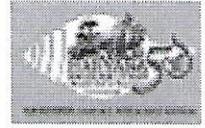
A/14

109

HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital,
Delhi Road, Sonapat Ph. 0130-2236119(O)

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313101718SONCTO5376660

Dated:19/11/2018

To.

M/s :DENIM CRAZE

PLOT NO 550-553 HSIIDC PH II BARHI SONIPAT

Subject: Grant of consent to operate to M/s DENIM CRAZE.

Please refer to your application no. 5376660 received on dated 2018-11-10 in regional office Sonipat. With reference to your above application for consent to operate, M/s DENIM CRAZE is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	18/11/2018 - 30/09/2021
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	702.0
Total Land Area(Sq. meter)	3600.0
Total Builtup Area(Sq. meter)	2160.0
Quantity of effluent	
1. Trade	500.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Sewer
2. Trade	Sewer
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	1
Height of stack	
1. Attached to Boiler	30 metre
Emission parameters	
1. SPM	1200 mg/m ³
Product Details	

110

1. Dyeing and Washing of garments	100000 Numbers/ day
Capacity of boiler	
1. Boiler	1.0 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.100 KL/day
2. Wood	1 Ton/day
Raw Material Details	
Garments	100000 Numbers/Day

Regional Officer, Sonapat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

111

consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will comply with provision of all applicable Acts/Rules/Direction of the Board. 2. Unit will apply under HOWM Rules 2016 separately within 30 days. 3. Unit will obtain prior permission from the board before installing any new polluting process. 4. Unit will run and maintain its ETP and APCM regularly and effectively. 5. That the unit will properly maintain the logbook for ETP and APCM regularly. 6. That the Unit will apply for renewal of CTO 90 days before expiry of CTO.

SANDEEP SINGH Digitally signed by SANDEEP SINGH
Date: 2018.11.19 10:46:23 +05'30'

Regional Officer, Sonipat
Haryana State Pollution Control Board.



112

HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital,
Delhi Road, Sonapat Ph. 0130-2236119(O)

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313101717SONCTO4221132

Dated:18/10/2017

To.

M/s :SHADEX CREATIONS
PLOT NO 661 HSIIDC PHASE II BARHI

Subject: Grant of consent to operate to M/s SHADEX CREATIONS.

Please refer to your application no. 4221132 received on dated 2017-07-26 in regional office Sonapat. With reference to your above application for consent to operate, M/s SHADEX CREATIONS is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2017 - 30/09/2022
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	323.0
Total Land Area(Sq. meter)	1800.0
Total Builtup Area(Sq. meter)	2250.0
Quantity of effluent	
1. Trade	940.0 KL/Day
2. Domestic	15.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	sewer
2. Trade	ETP
Domestic Effluent Parameters	
1. NA	mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	3
Height of stack	
1. Boiler	
2. Boiler stack	30 meters
3. DG Stack	3 meters above roof
Emission parameters	

1. SPM	1200 mg/m ³
2. SOX	80 mg/m ³
3. NOX	80 mg/m ³
Product Details	
1. washing and dyeing of garments	20000 Numbers/ day
Capacity of boiler	
1. Boiler	1.25 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.100 KL/day
2. Petcoke	0.7 Ton/day
Raw Material Details	
dyes and chemicals 100 Kg/Day GARMENTS 20000 Cases/Day	Metric Tonnes/Day

Regional Officer, Sonipat

HARYANA STATE Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

- 114
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
 10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
 11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
 12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
 13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
 14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
 15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
 16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will handover waste oil of D.G set only to the Authorized recycler. 2. Unit will run ETP and APCM regularly and maintained log books properly . 3. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act 4. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices. 5. That the unit will not discharge any untreated effluent inside and outside its premises. 6. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 7. That the unit will comply with all the provisions of Hazardous Waste Rules . 8. That the unit will obtained authorisation under HOWM rules 2016 with in 30 days . 9. That unit will comply the discharge standards notified vide Gazette Notification no. G.S.R. 35 (E) dt. 10.10.2016. 10. That unit will submit remaining CTO fees of two years before 30.09.2020 11. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*



HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital,
Delhi Road, Sonapat Ph. 0130-2236119(O)

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 19570817SONCTO4243476

Dated:26/09/2017

To.

M/s :MODERN DYEING PVT. LTD.

PLOT NO. 527, HSIIDC, PHASE-II, BARHI, DISTT. SONEPAT

Subject: Grant of consent to operate to M/s MODERN DYEING PVT. LTD..

Please refer to your application no. 4243476 received on dated 2017-06-27 in regional office Sonapat. With reference to your above application for consent to operate, M/s MODERN DYEING PVT. LTD. is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2017 - 30/09/2022
Industry Type	Yarn/textile processing involving any effluent/emission - generating process bleaching, dyeing, printing and scouring
Category	RED
Investment(In Lakh)	290.0
Total Land Area(Sq. meter)	4050.0
Total Builtup Area(Sq. meter)	2430.0
Quantity of effluent	
1. Trade	1000.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	sewer
2. Trade	ETP
Domestic Effluent Parameters	
1. NA	mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	2
Height of stack	
1. Boiler stck	30 meters
2. DG Stack	3 meters
Emission parameters	

1. SPM	1200 mg/m ³
2. SOX	80 mg/m ³
3. NOX	80 mg/m ³
Product Details	
1. Garment washing	1250 Numbers/ day
Capacity of boiler	
1. Boiler	2 Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Diesel	0.50 KL/day
2. Petcoke	2 Ton/day
Raw Material Details	
CUSTIC SODA 8 Metric Tonnes/Day	
Kg/Day DETERGENT	
POWDER 5 Kg/Day	
DYE COLOURS 5.5	
Kg/Day ACID 5 Kilo	
Liters/Day SOFTNER 6	
Kg/Day JEANS 1250	
Kg/Day	

HARYANA STATE

[REDACTED] Regional Officer, Sonipat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

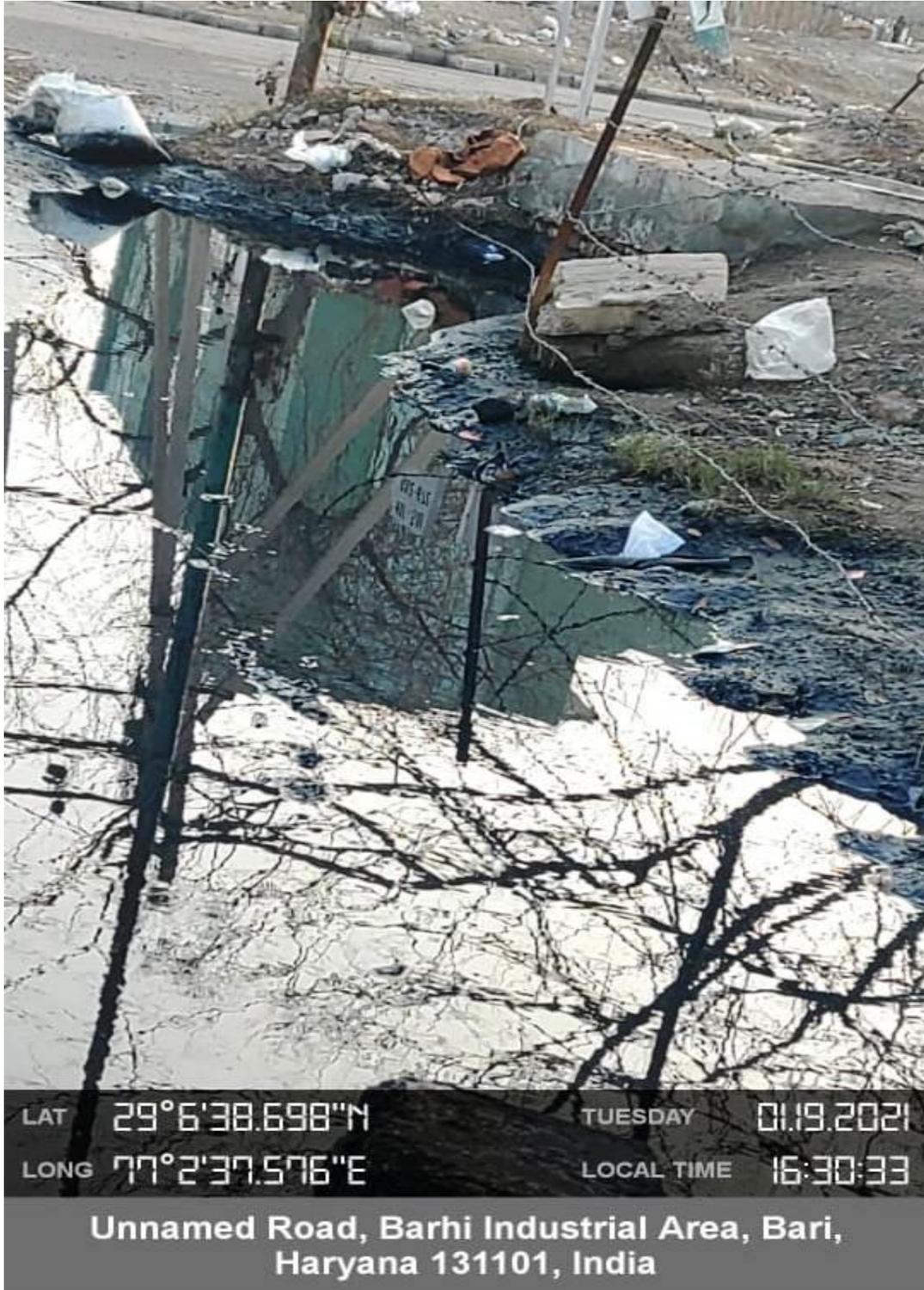
HARYANA STATE

Specific Conditions :

1. Unit will handover waste oil of D.G set only to the Authorized recycler.
2. Unit will run ETP and APCM regularly and maintained log books properly.
3. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
4. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
5. That the unit will not discharge any untreated effluent inside and outside its premises.
6. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
7. That the unit will comply with all the provisions of Hazardous Waste Rules .
8. That the unit will obtained authorisation under HOWM rules 2016 with in 30 days .
9. That unit will comply the discharge standards notified vide Gazette Notification no. G.S.R. 35 (E) dt. 10.10.2016.
10. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land .

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

**PHOTOGRAPHS SHOWING THE RESPONDENTS UNIT DISCHARGING
THE EFFLUENTS IN OPEN DRAIN (ANNEXURE A/15) 118**





LAT 29°6'37.254"N

TUESDAY 01.19.2021

LONG 77°2'37.020"E

LOCAL TIME 16:31:58

Unnamed Road, Barhi Industrial Area, Bari,
Haryana 131101, India